

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 302
IB-58(ND)/2024

IN THE MATTER OF:

JM Financial Asset Reconstruction Company

.....APPLICANT/PETITIONER

Vs

ATS Heights Private Limited

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Srideepa Bhattacharyya, Mr. Monil Chheda
Ms. Neha Shivhare, Ms. Parnika Jain, Advocates

For the Respondent : Mr. Ajit Kumar (Adv)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Applicant. The Applicant has filed a response to the affidavit on 04.04.2024 filed by the Respondent as directed vide order dated 05.04.2024.

It is stated by the Learned Counsel appearing for the Corporate Debtor that in Company Petition No. IB-570/2023, CIRP has been initiated against M/s. ATS Heights Private Limited, the Corporate Debtor herein, by an order passed by Court No. II of this Tribunal. The Corporate Debtor is directed to place on record a copy of the said order within three days.

List the matter on **30.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**